

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1881
ANSWERED ON:29.11.2002
MANUAL SCAVENGERS
PRAKASH V. PATIL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of States which have not adopted the Employment of Manual Scavengers and Construction of Dry Latrine Act, 1993 as yet;
- (b) whether all the States which have adopted the Act have so far abolished the employment of manual scavengers completely; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI S. B. MOOKHERJEE)

- (a) The States of Arunachal Pradesh, Himachal Pradesh, Jammu & Kashmir, Kerala, Manipur, Meghalaya, Mizoram, Nagaland, Rajasthan, Sikkim and Uttaranchal have not adopted the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.
- (b) & (c) No, Sir. The States of Andhra Pradesh, Goa, Gujarat, Karnataka, Maharashtra, Tripura, West Bengal, Orissa, Punjab, Assam, Haryana, Bihar, Jharkhand, Chhattisgarh, Madhya Pradesh, Tamil Nadu, Uttar Pradesh have adopted the Act, out of which States of Goa, Gujarat and Tripura have declared themselves as Scavenger-free. The States of Kerala, Manipur, Mizoram and Sikkim have not adopted the Act but have declared themselves as Scavenger-free.